

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †2593
TO BE ANSWERED ON 10.05.2016**

†2593. DEVELOPMENT OF OBCS

SHRI LAXMI NARAYAN YADAV:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has constituted any committee to review the social, educational and economic development of Other Backward Classes (OBCs);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any request for formation of such committee has been received by the Government from any quarter, if so, the details thereof and the action taken thereon; and
- (d) whether the Government proposes to give constitutional status to the said committee on the lines of other committees and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a) & (b): No Madam. Government has not constituted any committee to review the social, educational and economic development of Other Backward Classes (OBCs); since a National Commission for Backward Classes, constituted through an Act in 1993, is functioning on a permanent basis for recommending castes/communities for inclusion/exclusion w.r.t the Central List of Other Backward Classes. Once included in the Central List of OBCs, the individuals become entitled to the benefits, as due and applicable, of reservation and various other empowerment schemes for OBCs.

(c): Requests for formation of a Commission similar to the Mandal Commission have been received for the purpose of settling issues of inclusion/deletion of certain castes/communities in the Central Lists of OBCs.

(d): No action is contemplated or proposed on such requests in view of the fact that the National Commission for Backward Classes(NCBC) is already in position to perform the stipulated function under the NCBC Act. The issue of granting Constitutional status, therefore, does not arise.
